

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3453 of 2021

Jalil Ansari Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sabyasanchi, Advocate

For the Opposite Party : Mr. V. S. Sahay, A.P.P.

For the Informant : Mr. Aman Shekhar, Advocate

2/05.04.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Borio P.S. Case No. 334 of 2020.

It has been alleged that the informant was waylaid by the miscreants and his bag containing Rs. 1,65,000/- cash and other documents in the bag were looted.

It appears that the petitioner has been implicated on the basis of confessional statement of co-accused Sarif Ansari. The petitioner is in custody since 30.11.2020. One of the co-accused namely, Anthony Hembrom has been granted bail by this court in B. A. No. 2942 of 2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Sahibganj in connection with Borio P.S. Case No. 334 of 2020.

(Rongon Mukhopadhyay, J)